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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/1592/2016

Date of order : 15.12.2017

Present: Hon'ble Ms. Manjula Das, Judicial Member

B. ISWAR RAO,
 S/o Late B. Ramana (Mother) and
 Late B.Tata Rao (Father),
 R/o Paschim Burikhali,
 PO - Burikhali,
 PS - Buridhali,
 Dist. - Howrah,
 Pin - 711310.

...APPLICANT

VERSUS

1. Union of India, service through
 The General Manager,
 South Eastern Railway,
 11 Garden Reach,
 Kolkata - 700043
2. The Chief Personnel Officer
 South Eastern Railway,
 11 Garden Reach,
 Kolkata - 700043
3. The Sr. Divisional Finance Manager,
 South Eastern Railway,
 11 Garden Reach,
 Kolkata - 700043.
4. The AMM/Elec.,
 South Eastern Railway,
 Santragachi,
 Dist. - Howrah.
5. The AMM/TRS/TPKR
 South Eastern Railway,
 Howrah - 711101.

...RESPONDENTS.

For the applicant : Mr.N.Roy, counsel

For the respondents: Mr.B.L.Gangopadhyay, counsel

O R D E R (ORAL)

By this OA the applicant makes a prayer for direction upon the respondent authorities to give the settlement dues along with other benefits to



the applicant and a direction to the respondents to dispose of the representation dated 21.12.2015 and 6.1.2015.

2. Heard Mr.N.Roy, Id. Counsel appearing for the applicant and Mr.B.L. Gangopadhyay, Id. Counsel appearing for the respondents.

3. Mr.Roy, however, submits that the applicant will be satisfied if the OA is disposed of with a direction upon the respondent authorities to consider and dispose of the representation dated 21.12.2015 and 6.1.2015. Mr.Gangopadhyay, Id. Counsel for the respondents submits that there is no objection if the matter is send to the department for taking a decision on the representation.

4. By accepting the prayer made by both the parties, I think it proper to send the matter to the respondent authorities for their decision.

5. Accordingly, without going into merit, I dispose of the present application by directing the respondent authorities to consider and dispose of the representation dated 21.12.2015 and 6.1.2015, as made by the applicant before them by passing a reasoned and speaking order within a period of 3 months from the date of receipt of the order. The decision so arrived shall be communicated to the applicant forthwith.

6. The OA therefore stands disposed of. No costs.

(MANJULA DAS)

JUDICIAL MEMBER

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